the Table a copy each of the following papers in Hindi:—

- (i) Appropriation Accounts of Railways in India for 1968-69 (Parts I and II). [Placed in Library. See No. LT-3737|70 and LT-3738|70]
  - (ii) Block Accounts (including Capital Statements Comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts of Indian Government Railways for 1968-69. [Placed in Library. See No. LT-3739|70]
  - (iii) Audit Report, Railways, 1970. [Placed in Library. See No. LT-3736|70]

NOTIFICATIONS UNDER THE BENGAL FINANCE (SALES-TAX) ACT, 1941 ISSUED BY THE DELHI ADMINISTRATION

SHRI K. R. GANESH: Sir, I also beg to lay on the Table a copy each of the following Notifications (in English and Hindi), under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, issued by the Delhi Administration:—

- (i) Notification No. F. 4(55)|69-Fin. (G), dated the 1st April, 1970, publishing the Delhi Sales Tax (1st Amendment) Rules, 1970. [Placed in Library. See No. LT-3670|70]
- (ii) Notification No. F. 4(98)|66-Fin. (G), dated the 9th April, 1970, publishing the Delhi Sales Tax (2nd Amendment) Rules, 1970. [Placed in Library. See No. LT-3671|70]
- (iii) Notification No. F. 4(29|69-Fin. (G), dated the 9th April, 1970, publishing the Delhi Sales Tax (3rd Amendment) Rules, 1970. [Placed in Library. See No. LT-3672|70]

'NOTIFICATIONS OF THE MINISTRY OF FINANCE (DEPARTMENT OF REVENUE AND INSURANCE)

SHRI K. R. GANESH: Sir, I also beg to lay on the Table a copy each of the following Notifications (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance):—

- (i) Notifications G.S.R. Nos. 765 and 766, dated the 9th May, 1970, together with Explanatory Memorandum thereon, issued under the Central Excise Rules, 1964.
- (ii) Notification G.S.R. No. 859. dated the 25th May, 1970, together with an Explanatory Memorandum thereon, issued under the Central Excise Rules. 1944
- (iii) Notifications G.S.R. Nos. 866 and 867 dated the 1st June, 1970, together with Explanatory Memoranda thereon, issued under the Central Excise Rules, 1944.
- (iv) Notification G.S.R. No. 888, dated the 6th June, 1970, together with an Explanatory Memorandum thereon, issued under the Central Excise Rules, 1944.
- (v) Notifications G.S.R. Nos. 889 and 890, dated the 6th June, 1970 together with an Explanatory Memoranda thereon.

[Placed in Library. See No. LT-3681|70 for (i) to (c)].

- (vi) Notification G.S.R. No. 891, dated the 6th June, 1970, together with an Explanatory Memorandum thereon. [Placed in Library. See No. LT-3867|70]
- (vii) Notification G.S.R. No. 892. dated the 6th June, 1970, together with an Explanatory Memorandum thereon. [Placed in Library. See No. LT-3681 | 70]
- (viii) Notification G.S.R. No. 969, dated the 25th June, 1970, together with an Explanatory Memorandum thereon. (Placed in Library. See No. LT-3868[70]
- (ix) Notification G.S.R. No. 1030, dated the 11th July, 1970, together with an Explanatory Memorandum thereon. [Placed in Library See No. LT-3681'70].